

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UNSTARRED QUESTION NO. 1218**

**TO BE ANSWERED ON MONDAY, THE 10TH FEBRUARY, 2020
Magha 21, 1941 (Saka)**

Amendments to Prevention of Money Laundering Act

1218. SHRI ANTO ANTONY:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government intends to bring more amendments to the Prevention of Money Laundering Act;
- (b) if so, the details thereof along with the reasons therefor and the steps taken by the Government in this regard;
- (c) whether recent amendments have caused a lot of criticism from the Business Community in the country; and
- (d) if so, the details thereof and the steps taken by the Government in this regard?

**Answer
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ANURAG SINGH THAKUR)**

(a) & (b) Currently, Government does not intend to bring more amendments to the Prevention of Money-laundering Act, 2002.

(c) & (d) No suggestions/representations/ criticisms have been received from Business Community in the Country against recent amendments to the Prevention of Money-laundering Act, 2002.
